

ACT No. XIV OF 1860.

PASSED BY THE LEGISLATIVE COUNCIL OF INDIA.

(Received the assent of the Governor General on the 26th April 1860.)

An Act to provide for the execution of process within the premises occupied by His Majesty the King of Oude.

Preamble.
WHEREAS it is expedient to make provision for the execution of process within the premises occupied by His Majesty the King of Oude; It is enacted as follows:—

I. When any process, issued by any Civil Court, Collector, or other Revenue Officer in Her Majesty's East Indian Territories, is required to be served or executed within the premises occupied by the King of Oude, such process shall be transmitted to the Officer appointed to be Agent with His Majesty on the part of the British Government, and such Officer shall cause such process to be served or executed according to the exigency thereof, and shall return the same with a certificate of what shall have been done thereon.

II. When any process issued by any Criminal Court, Justice of the Peace, Magistrate, or Officer exercising the powers or any of the powers of a Magistrate in Her Majesty's East Indian Territories, is required to be served or executed within the premises occupied by the King of Oude, such process may, at the discretion of the Court or Officer issuing the same, be transmitted to the Officer who shall have been appointed Agent with His Majesty on the part of the British Government, and in such case such Officer shall cause such process to be served or executed according to the exigency thereof, and shall return the same with a certificate of what shall have been done thereon.

III. Every

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III. Every certificate returned by the Agent with His Majesty under this Act,
Proof of execution. shall in all cases be admitted as *prima facie* proof of the
truth of the matter stated therein.

IV. It shall be lawful for the Governor General in Council to define, for the
Limits of residence how purposes of this Act, by notification in the Calcutta Gazette,
to be defined. the limits of the premises occupied by the King of Oude,
and from time to time in like manner to alter such limits.